

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2355/2004

(From the judgement and order dated 11/09/2003 in RP No. 2245/2002 of The NATIONAL CONSUMERS DISPUTES REDRESSAL COMMISSION, NEW DELHI)

H.U.D.A. & ORS.

Petitioner(s)

VERSUS

VIJETA ARYA

Respondent(s)

(With prayer for interim relief and office report )

Date: 16/10/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s)

Mr. Neeraj Kumar Jain, Adv.

Mr. Bharat Singh, Adv.

Mr. Sanjay Singh, Adv.

Mr. Vikrant Hooda, Adv.

Mr. Ugra Shankar Prasad, Adv.

For Respondent(s) Mr. P.K.Arya, Adv.

Mr. Narender Chaudhary, Adv.

Mr. Ajay Garg, Adv.

Mr. C.S.Ashri, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the respondent is granted three weeks' time to file

wo weeks' counter affidavit. Thereafter learned counsel for the petitioner is granted t  
time to file rejoinder affidavit.

Call after six weeks.

y Aggarwal)

(Shashi Sareen)

(Vija

urt Master

Court Master

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